

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2399/ND/2019

In the matter of :

Romesh Chandra Grover

.. PETITIONER

Vs.

Paramount Coaching Centre (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 01.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. BK Mishra, Advocate

For the Respondent/Corporate Debtor :

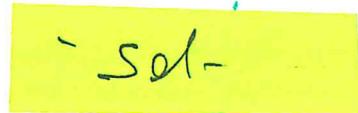
For the Intervener/RP :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue Notice to the Corporate Debtor. The Counsel for the Operational Creditor is also permitted to serve Private notice upon the Corporate Debtor by all modes and file the proof of service along with an affidavit on the next date of hearing.

 Put up on 12.2.2020.


(NAME) A)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Sujit